

TO BE PUBLISHED IN PART II-SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED, THE ~~28~~ ^{10th} JUNE, 1987.

NOTIFICATION
(INCOME TAX)

No. 7338 (F.No.187/7/87-IT(A1)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income Tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 579(F.No.187/2/74-IT(A1)) dated, 20th July, 1974, as amended from time to time.

Existing entries under columns (1), (2) and (3) against Sl.No.18A shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
18A Haryana	Rohtak	1. Ambala 2. Spécial Inv. Circle, Ambala. 3. Bhiwani. 4. ED-Cum-IT Circle, Rohtak. 5. Faridabad. 6. Spécial Inv. Circle, Faridabad. 7. Gurgaon. 8. Hissar. 9. Spécial Inv. Circle, Hissar. 10. Jind. 11. Kurukshetra. 12. Karnal. 13. Panipat. 14. Spécial Inv. Circle, Panipat. 15. Rewari. 16. Rohtak (including Companies Cum-Trusts, Ward). 17. Spécial Inv. Circle, Rohtak. 18. Sirsa. 19. Sonapat. 20. Yamunanagar. 21. Salary-cum-Company Circle, Chandigarh. 22. I.S.C.(Asst.), Ambala. 23. I.A.C.(Asst.), Rohtak.

This Notification shall take effect from 1-6-1987.


(ROSHAN SAHAY)
UNDER SECRETARY

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